
(2020) 09 SEBI CK 0066

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 288 Of 2020, Appeal Lodging No.284 Of 2020

Prrsaar Commodities Pvt. Ltd

APPELLANT

Vs

National Stock Exchange Of India Ltd

RESPONDENT

Date of Decision : 09-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0066

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Mukesh Mohan Goyal, Rashid Boatwalla, Rahul Jain, Pruthvi Dhinoja, Manilal Kher Ambalal

Judgement

1. A request has been made by the counsel for the respondent for an adjournment. Request granted. List this appeal for admission on Monday i.e.

14th September, 2020.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.